



2026:AHC:49561

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5576 of 2026

Ram Nihor And Another

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manjulesh Kumar Shukla, Yogesh Dutta Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated by the petitioners under Section 34 of the U.P. Land Revenue Act, 1901 an order was passed in his favour by the Tehsildar, Robertsganj on 25.11.2016. Aggrieved against the aforesaid an appeal was filed by the private respondents before the respondent no.3-Sub Divisional Magistrate, Obra, Sonbhadra as provided under U.P. Revenue Code, 2006. In the said appeal the order dated 25.11.2016 was set aside and the matter was remanded back to the Tehsildar. Aggrieved against the aforesaid petitioners preferred revision being Revision No.124 of 2023, Computerized No.C202316000000124 as provided under Section 219 of the Act, 1901, which was also rejected by the respondent no.2-Additional Commissioner (Judicial), Vindhyachal Mandal, Mirzapur vide order dated 30.10.2024. Aggrieved against the aforesaid petitioners has preferred present writ petition.

2. Though various oral arguments were raised by the counsel for the petitioners in support of his case but nothing has been pointed out by him from the pleadings of the writ petition that on which ground petitioners are challenging the aforesaid orders. Apart from the same, the order of remand is under challenge in the present writ petition.

3. From perusal of the records and after hearing counsel for the

parties, the Court is more than satisfied that by the order of remand no prejudice has been caused to the petitioners hence writ petition is liable to be dismissed.

4. In view of the same, the writ petition is dismissed.

March 11, 2026

Pramod Tripathi

(Prakash Padia,J.)